

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1450/2004

New Delhi, this the 4th day of June, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. R.K. Upadhyaya, Member (A)

J.P. Hans
S/o Sh.T.R. Hans
R/o A-2/97, Sector-5
Rohini, New Delhi.

(By Advocate Sh. Javed Ahmed)

...Applicant

V E R S U S

Union of India through

1. Its Secretary
Ministry of Social Justice & Environment
Shastri Bhawan, New Delhi.
2. Under Secretary
Ministry of Social Justice & Environment
Shastri Bhawan, New Delhi.
3. The Secretary
Social Welfare
Govt. of NCT of Delhi
Kasturba Gandhi Marg
New Delhi.
4. Head of Department/Director
Department of Social Welfare
Kasturba Gandhi Marg, New Delhi.
5. Lt. Governor
Raj Bhawan, New Delhi.

...Respondents

O R D E R (ORAL)

Mr. Justice V.S. Aggarwal,

Learned counsel for the applicant states that against the impugned order, he had preferred the appeal on 13-7-98 but the same has still not been decided.

2. When the appeal is pending, we deem it unnecessary to issue notice to show cause while disposing of the petition.

Ag

..-2/-

3. It is directed that respondent No.1 will consider and pass the appropriate order deciding the appeal preferably within four months from the date of receipt of a certified copy of this order. Even if he is not competent to decide the appeal, he will dispose of the same by sending it to the competent authority.

3. OA is accordingly disposed of.



(R.K.Upadhyaya)
Member (A)



(V.S. Aggarwal)
Chairman

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